

**CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH
JABALPUR**

UN REGD. ORIGINAL

APPLICATION NO.

200 2

APPLICANT (S) **A.K.Khatri**RESPONDENT (S) **UOI & Ors**

ADVOCATE FOR

APPLICANT (S) **Shri/Ku.Manjari Khatri**

ADVOCATE FOR

RESPONDENT (S)

ORDER SHEET

Notes of the Registry

Order of the Tribunal

12.11.02

Date of presentation - 8.x.02

Date of notice for rectify the defects - 25.10.02

Date of posting before the Registrar - 22.11.02

Subject -- Compassionate Appointment

Put up for orders the rectify the defects as below:

(Index is not signed by the applicant. Ann.A-9 is not legible. Synopsis not legible.)

~~Verification~~ Questionation of limitation appears to be involved.)**05/12/2002**

Ku. Manjari Khatri for the applicant.
Defects pointed out by the office have not been removed. The applicant is directed to remove the defects within 7 days.

Link it for admission on 03/01/03.

(N.N. Singh)
V.C.

3-1-03

Division Bench is not available

Therefore case adjourned for

admission/order/hearing on.....

24-1-03**AR****C.O.****SECTION OFFICER****22.11.02**

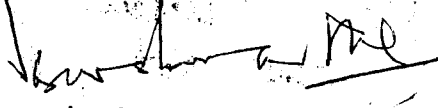
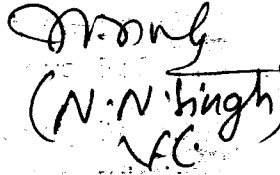
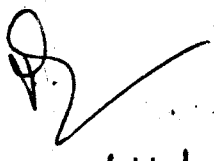
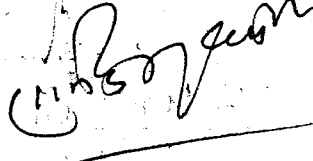
Name Present

Defects has not been removed by the counsel till date

Hence it may be placed before bench for orders

on 5/12/02

Registrar

Notes of the Registry	Order of the Tribunal
SYNOPSIS of OA 237/03 for condonation of delay filed on 25.2.03.	<u>24/01/2003</u> None for the applicant. Defects pointed out by the office has not been removed inspite of the chance granted for the same. However one more ^{last} chance is granted to the applicant to remove the defects pointed out by the office. List it for admission on 28/02/03.  (S. Jha) M(A)  (N. N. Singh) J.C. <u>28.2.2003</u> Ku. Manjari. Khatri, Ld. Counsel for the applicant. Reasons recorded separately, M.A. for condonation of delay is rejected and since O.A. is barred by limitation, O.A. is accordingly dismissed.  (Mrs. Meenachhibar) M(A)  (R. K. Upadhyay) M(A)